

कोई नियम बनाये जायेंगे और उनका कड़ाई से पालन किया जायगा ?

डा० का० लालू शर्मा : उसके सम्बन्ध में सारी इन्फार्मेशन मेरे पास इस समय उपलब्ध नहीं है। अगर आनरेबल मेम्बर इसके बारे में अलग से प्रश्न पूछेंगे तो मैं उसका जवाब दे सकूंगा।

Strike at Air Force Department Jamnagar

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*1238. { Shri Nagi Reddy;
Shri S. M. Banerjee;
Shri A. K. Gopalan;
Shri Awasthi;

Will the Minister of Defence be pleased to state:

(a) whether workers of Air Force Department at Jamnagar observed a token strike on the 29th July, 1957; and

(b) if so, the reasons therefor?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes.

(b) The strike was observed in sympathy with five discharged employees of the Unit.

Shri S. M. Banerjee: May I know the cause for their removal from service?

Sardar Majithia: Three were surplus to the establishment; one was discharged on disciplinary grounds and one because he was absent without getting leave.

Shri S. M. Banerjee: As regards the three who were discharged because they were surplus to requirements, were they offered alternative employment? As regards the other two, did they make an appeal, and if so, is it being considered by the Minister?

Sardar Majithia: So far as the three civilian M.P. drivers were concerned, they were offered alternative employment which they refused to accept.

So far as the person discharged on disciplinary grounds is concerned, Government is satisfied that he has been rightly discharged and there is no question of review. Similar is the case with the laskar who was discharged because he absented himself without any leave. That cannot be tolerated.

Shri S. M. Banerjee: May I know whether two workers from the same establishment went on a hunger strike from 22-7-57 as a protest against this dismissal and may I know whether any action has been taken against them?

Sardar Majithia: Those employees who were discharged also threatened to go on strike.

Shri S. M. Banerjee: Did they go on hunger strike?

Sardar Majithia: From their books it does not certainly seem that they went on strike.

WRITTEN ANSWERS TO QUESTIONS

Bangalore Aerodrome

*1211. **Shri Keshava:** Will the Minister of Defence be pleased to state whether there is any proposal for improvement of the aerodrome at Bangalore?

The Deputy Minister of Defence (Sardar Majithia): Yes, Sir.

Political Sufferers

*1213. **Shri Panigrahi:** Will the Minister of Home Affairs be pleased to state:

(a) whether there is any proposal under consideration of Government for the permanent rehabilitation of political sufferers; and

(b) if so, whether the State Governments will get monetary assistance from the centre for this purpose?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) State Governments look after the political sufferers and have introduced several schemes for their benefit in their respective States. All expenditure on this account in Union Territories is met by the Centre.

(b) No monetary assistance is given direct to the State Governments but in special deserving cases grants are made out of the Home Minister's Discretionary Fund to political sufferers.

West German Technical Scholarships

*1214. **Pandit D. N. Tiwary:** Will the Minister of Education and Scientific Research be pleased to state:

(a) whether applications for the scholarships offered by the Government and private institutions of the Federal Republic of Germany for training Indian students in West German Technical Institutions have been invited;

(b) if so, the method of selecting these students; and

(c) the number of scholars to be selected?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) Yes, Sir.

(b) By means of a Selection Committee appointed by Government.

(c) 147.

Central Committee on Prohibition

*1217. **Shri Sanganna:** Will the Minister of Home Affairs be pleased to state:

(a) whether a Central Committee has been constituted in pursuance of recommendations of the Prohibition Enquiry Committee, to review the progress of prohibition;

(b) if so, what are the personnel of the Committee; and

(c) if not, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a)

Not yet.

(b) Does not arise.

(c) It was felt that it would be appropriate to await the reorganisation of the States before the Committee was constituted. The matter is now under active consideration in consultation with the State Governments. Necessary steps for the constitution of the Committee will be taken as soon as the views of the State Governments are received.

Hire-Purchase Sales Corporation

*1218. **Shri Gajendra Prasad Sinha:** Will the Minister of Finance be pleased to state whether it is a fact that there is a proposal before the State Bank of India to provide finance to automobile manufacturers to open Hire-Purchase Sales Corporation at different centres?

The Deputy Minister of Finance (Shri B. R. Bhagat): There is a proposal before the State Bank of India for an advance to an automobile manufacturer in respect of the latter's scheme to extend credit to operators who purchase vehicles manufactured by it. The details are still to be finalised but the advance from the State Bank will be for refinancing actual hire-purchase transactions and not for opening hire-purchase Sales Corporation.

Public Service Commission for Tripura

*1225. **Shri Dasaratha Deb:** Will the Minister of Home Affairs be pleased to state:

(a) whether absence of a Public Service Commission for the Union Territory of Tripura is causing great difficulties in matters of recruitment of Cadres;

(b) whether a large number of gazetted posts remain unfilled due to this factor; and

(c) if so, the number of such vacant posts?